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The Assam Gazette

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EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃক দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT

NOTIFICATION

The 4th October 1976

No.LJL.13/76/13.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT XVII OF 1976

Received the assent of the Governor on 16th September 1976)

THE GAUHATI MUNICIPAL CORPORATION
(AMENDMENT) ACT, 1976

An

Act

to amend the Gauhati Municipal Corporation
Act, 1969.

Preamble Whereas it is expedient to amend the Gauhati Municipal Corporation Act, 1969 here-^{Assam Act} inafter called the principal Act, in the manner ^{I of 1973.} hereinafter appearing ;

It is hereby enacted in the Twenty-seventh Year of the Republic of India, as follows :—

Short title, extent and commencement. 1. (1) This Act may be called the Gauhati Municipal Corporation (Amendment) Act, 1976.

(2) It shall have like extent as the principal Act.

(3) It shall be deemed to have come into force on 23rd August, 1976.

Amendment of Section 425 of Assam Act 1 of 1973. 2. In the principal Act, in Section 425, in sub-section (1) -

(1) the full stop appearing after the existing proviso shall be substituted by a colon (:), and

(2) after the first proviso the following shall be inserted as a second proviso, namely :-

"Provided further that at any time before the expiration of the period of supersession or the extended period of supersession, as the case may be, the State Government may, from time to time, extend the period of supersession for such period as may be determined, no such extension exceeding one year at a time and the total period of supersession not exceeding a continuous period of three years."

Repeals and
Savings.

3. (1) The Gauhati Municipal Corporation (Amendment) Ordinance, 1976 is hereby repealed.

(2) Notwithstanding such repeal any order passed, notification issued, anything done or any action taken under the principal Act, as amended by the Gauhati Municipal Corporation (Amendment) Ordinance, 1976 shall be deemed to have been passed, issued, done or taken under the corresponding provisions of the principal Act as amended by this Act.

U. TAHBILDAR,
Secretary to the Government of Assam,
Legislative Department.